

The Drugs (Prices Control) Order, 1970 excludes:

- (i) all bonafide Ayurvedic (including Siddha) and Unani (Tibb) systems of medicines;
- (ii) any medicine included in the Homoeopathic system of medicine;
- (iii) coal-tar disinfectant fluids;
- (iv) the following insecticides, namely:—
 - (a) Benzene Hexachloride and its preparations;
 - (b) Di-chloro Diphenol-Trichlore Ethane and its preparations;
 - (c) Dieldrin and its preparations;
 - (d) Pyrethrum and its preparations;
- (v) such substances intended to affect the structure or any function of the human body as may, from time to time, be specified by the Central Government, by notification in the Official Gazette.

(b) The Drugs (Prices Control) Order, 1970, was amended on 11-1-1971 and 8-8-1974. A copy each of the amending order No. 26-A and 485-E published in Part II, Section 3, sub-section (ii) of the Gazette of India Extraordinary was placed on the Table of the Sabha on the 6th August, 1974 and 13th August, 1974 respectively.

(c) Paragraphs 13 and 14 of the Order also provide for revision in the retail prices of formulations. The guidelines were issued by this Ministry in consultation with the Ministry of Law, who observed that the issuance of such guidelines was in order. These are intended merely to guide the industry as to the manner in which they are to work out the cost structure in their applications for interim price revision.

(d) No. Sir.

(e) Does not arise.

Plan of ONGC to Instal a Permanent Drilling Platform in Bombay High

2070. SHRI S. A. MURUGANANTHAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Oil and Natural Gas Commission has a plan to instal a permanent Oil drilling-cum-production platform at Bombay High; and

(b) if so, what steps have been taken in this regard and when the production is expected to start?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). When the commerciality of the oil strike at the Bombay High structure is established, the ONGC proposes to instal a drilling-cum-production platform to produce oil from this structure in the quickest possible time.

Fictitious Paper Companies

2071. SHRI BHOGENDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any survey has been made to find out the fictitious paper companies, State-wise throughout the country and District-wise in Bihar during the last three years; and

(b) if so, salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The Department of Company Affairs has not carried out any such survey.

(b) Does not arise.